

cards and the number of credit card holders (bank wise) are given below—

Name of the Bank	No. of Credit Card holders	As on
Andhra Bank	73,007	31.3.93
Bank of Baroda	1,60,637	31.3.94
Bank of India	26,514	30.9.92
Vijaya Bank	38,462	31.3.93
Canara Bank	2,04,342	31.3.94
Central Bank of India	81,429	31.3.94

(c) & (d) Reserve Bank of India had issued instructions to all scheduled commercial banks in June 1989, inter alia, emphasising that it may not be advantageous or economical if too many banks introduce credit cards of their own. In case any bank desires to enter into domestic credit card business it would be better for it to have a suitable tie-up arrangement with one of the banks which have already introduced credit card.

[Translation]

Thousand Rupee Denomination Note

1611. DR. LAL BAHADUR RAWAL:
SHRI RAJVEER SINGH:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1981 on August 5, 1994 and state:

(a) whether the decision on introduction of a thousand rupee note has since been taken by the Government; and

(b) if so, the time by which it is likely to be circulated?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) The proposal for introduction of Rs. 1000 note is under consideration only at this stage.

Deposits/Disbursement of Loans to Gujarat

1612. SHRI KASHI RAM RANA:
SHRI MAHESH KANODIA:

Will the Minister of FINANCE be pleased to state:

(a) The amount deposited in the nationalised banks in Gujarat and the amount of loans disbursed by these banks to the small/medium industrialists and the unemployed youths for the various projects during each of the last three years;

(b) whether these banks have formulated some schemes for women and young entrepreneurs during the current year;

(c) if so, the details thereof;

(d) whether a large number of Khadi-Gramodyog Schemes are pending with these banks for the last eight months;

(e) if so, the details thereof; and

(f) the steps proposed to be taken for sanctioning these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (f) The information is being collected and to the extent available will be laid on the Table of the House.

Setting up of New NTC units

1613. SHRI NARAIN SINGH CHAUDHARY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to set up more NTC units in Haryana, Punjab and Rajasthan and in other parts of the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) No Sir.

(b) Does not arise.

[English]

National Handloom Development Corporation

1614. SHRIMATI GEETA MUKHERJEE:
SHRI MANORANJAN SUR:

Will the Minister of TEXTILES be pleased to state:

(a) the details of non-official Directors, including those belonging to SCs/STs of the Board NHDC and the guidelines for making their appointments;

(b) whether non-official Directors do business with NHDC;

(c) if so, the details for the last three years; and

(d) the facilities provided to the Chairman and Directors of the NHDC?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Handloom Development Centres

1615. SHRI NAWAL KISHORE RAI:
SHRI NITISH KUMAR:
SHRI RAJENDRA KUMAR SHARMA:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have initiated a scheme for setting up of 3000 Handloom Development Centres and 500 Quality Dyeing Units in the country;

(b) if so, the places where such centres/units have been set up as on date, State-wise; and

(c) the number of weavers benefited therefrom, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c) A Statement is enclosed.

Statement

Statement Referred to in Reply to parts (a) to (c) of Lok Sabha Unstarred Question No. 1615 for Answer on 16.12.1994

(a) Yes, Sir.

(b) and (c) Centres/Units sanctioned and weavers to be benefitted there from during 1993-94 and 1994-95 (As on 30.11.1994).

Sl. No.	State	No. of HDCs/ QDUs sanctioned during		No. of weavers to be benefitted		
		(1993-94)	(1994-95) (As on 30.11.94)			
		HDC	QDU	HDC	QDU	
1	2	3	4	5	6	7
1.	Andhra Pradesh	50	24	29	13	79,000
2.	Assam	45	—	—	—	45,000
3.	Bihar	—	—	3	3	3,000
4.	Himachal Pradesh	1	—	1	—	2,000
5.	Karnataka	6	1	13	3	19,000
6.	Kerala	8	—	8	—	16,000
7.	Maharashtra	1	1	1	1	2,000
8.	Madhya Pradesh	5	—	—	—	5,000
9.	Manipur	41	—	—	—	41,000
10.	Orissa	38	26	16	2	54,000
11.	Tamil Nadu	30	6	—	—	30,000
12.	West Bengal	42	8	17	2	59,000
13.	Uttar Pradesh	—	—	34	21	34,000
Total		267	66	122	45	3,89,000

[English]

Outstanding Loans

1616. SHRI P. KUMARASAMY:
SHRI MOHAN SINGH (FEROZEPUR):

Will the Minister of FINANCE be pleased to state:

(a) the number of individuals/firms/companies against whom loans advanced by the public sector banks amounting to rupees 50 crores or above is outstanding;

(b) the number of cases, out of the above, in respect of which the loan is outstanding for more than two years; and

(c) the action taken/proposed to recover these outstanding loans expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available and permissible under the rules.

Branches of Indbank Housing Ltd. in Maharashtra

1617. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of FINANCE be pleased to state:

(a) the total number of branches of INDBANK Housing Ltd. a subsidiary of Indian Bank presently functioning in Maharashtra,

(b) the main objectives and aims of this subsidiary;

(c) whether this subsidiary plans to form a research and development fund which will identify cost effective material for housing;

(d) if so, the amount of loan sanctioned and disbursed by it during 1992-93, 1993-94 and 1994-95 till date, in Maharashtra; and

(e) the extent to which it has helped to work out the plans for cheaper housing in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) The Indian Bank has reported that there is no branch of INDBANK Housing Ltd. (IHL) functioning in Maharashtra.

(b) Does not arise.

(c) Indian Bank has reported that the main objectives of IHL are to provide long term finance for purchase/construction of houses/flats for residential purposes in India.

(d) and (e) Yes, Sir. The IHL has undertaken with the support of HUDCO effective steps to propagate the use of low cost technology in the construction of housing among the masons, beneficiaries, etc. With this end in view, the IHL has undertaken a number of training programmes for masons to drive home the effectiveness of new techniques and usage of locally available building materials with quite a degree of success.

Misuse of Value Based Advance Licence Scheme

1618. SHRI CHHITUBHAI GAMIT: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any complaints regarding excessive import of PFY having value Based Advance Licences under the Duty Exemption Scheme by the importers;

(b) if so, the details thereof;

(c) whether the Government have suffered any loss of revenue;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) No, Sir, However, Government has come across a news report appearing in the New Delhi edition of Economic Times dated 18.7.1994 under the caption 'Fake documents drain excise revenue from POY import'. The report alleges huge losses of excise revenue as a result of duty free import of POY under fake documents and sale of the imported POY in domestic market in violation of excise rules. Exchange transactions